

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 713 OF 2010
[ARISING OUT OF SLP(CRL.) NO. 6756 OF 2009]

RAJENDER SINGH APPELLANT

VERSUS

STATE OF UTTARAKHAND RESPONDENT

O R D E R

Leave granted.

We have heard the learned counsel for the parties.

In the light of the fact that the incident happened in May, 1990 and the appellant has undergone about 9 months of the sentence out of the two years awarded under Section 324 of the Indian Penal Code, we dispose of this matter reducing the sentence of the appellant to that already undergone.

.....J
[HARJIT SINGH BEDI]

.....J
[AFTAB ALAM]

NEW DELHI
MARCH 15, 2010.